

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE EIGHTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA**

WRIT APPEAL NO: 374 OF 2025

Writ Appeal under clause 15 of the Letters Patent Writ preferred against the order dated 18-02-2025 passed in W P No 35311 of 2024 and pass on the file of the High Court.

Between:

Panchimatla Madar Goud, S/o. Vehkataiah Goud, Aged about 48 years, Occ. Vice Chairman of Agriculture Market Committee, Alair, R/ o. Motakondur Village, Motakondur Mandal, Yadadri Bhuvanagiri District.

...APPELLANT/RESPONDENT NO.5

AND

1. Swagarla Paramesh, S/o Yadaiah, Aged 35 years. Occ Agriculture, H.No.2-45, Ganda Malla Village, Turkapally Manadal, Yadadri Bhuvanagiri District.

...RESPONDENT/WRIT PETITIONER

2. The State of Telangana., Rep by its APC and Secretary, Agriculture and Cooperation Marketing-I, Dept Dr.B.R.Ambedkar Secretariat Buildings, Saifabad, Hyderabad.
3. The Director of Agriculture Marketing (FA C), Nampally Station Road, Hyderabad.
4. The District Collector and Magistrate, (Agriculture, Co-operation and Marketing) Yadadri Bhuvanagiri District.
5. The Agriculture Marketing Committee, Rep by its Secretary, Alair, Yadadri Bhuvanagiri District.

...RESPONDENTS/RESPONDENTS NO.1 TO 4

6. Tanda Pandu Rangam, S/o. Dasaiah, Aged about 68 years, Occ. Member of Agriculture Market Committee, Alair Village, Motakondur Mandal, Yadadri Bhuvanagiri District.

(R6 is Not necessary party to this Writ Appeal)

...RESPONDENT/RESPONDENT

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the order dated 18-02-2025 in W.P.No. 35311 of 2024 passed by this Hon'ble Court, pending disposal of the above Writ Appeal in the interest of justice.

**Counsel for the Appellant: SRI C. DAMODAR REDDY SR. COUNSEL
REPRESENTING FOR SRI. C RUTHWIK REDDY**

Counsel for the Respondent No.1: SRI K JAGADEESHWARA RAO

**Counsel for the Respondent NOs.2 to 4: Ms. B. MOHANA REDDY GP FOR
AGRICULTURE**

Counsel for the Respondent NO.5: SRI N. UMA SHANKAR SC FOR AMC

Counsel for the Respondent NO.6: ---

The Court made the following: JUDGMENT

**THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA**

WRIT APPEAL No.374 of 2025

JUDGMENT *(Per Hon'ble Smt. Justice Renuka Yara)*

Heard Sri C. Damodar Reddy, learned Senior Counsel appearing for Sri C. Ruthwik Reddy, learned counsel for the appellant, Sri K. Jagadeeshwara Rao, learned counsel for respondent No.1, Ms. B. Mohana Reddy, learned Government Pleader for Agriculture appearing for respondent No.2 and Sri N. Uma Shankar, learned Standing Counsel for respondent No.5. Perused the record.

2. This appeal is filed challenging the order dated 18.02.2025 passed by a learned Single Judge in W.P.No.35311 of 2024, whereby the appointment of appellant/respondent No.5 as Vice-Chairman of Alair Agriculture Market Committee is set aside as he is not a resident of any of the villages falling under the Alair Agriculture Market Committee.

3. The learned Senior Counsel appearing for the appellant/respondent No.5 argued that the appellant belongs to Motakondur Village of Motakondur Mandal which falls under the Alair Agriculture Market Committee and therefore, the order passed by the learned Single Judge is erroneous.

4. The learned counsel for respondent No.1/writ petitioner argued that the appellant belongs to Katepally Village of Motakondur Mandal which falls under the Agriculture Market Committee of Mothkur and therefore, the impugned order passed by the learned Single Judge is to be confirmed.

5. The learned Government Pleader for Agriculture for respondent No.2 would submit that the appellant belongs to Katepally Village of Motakondur Mandal which falls under the Mothkur Agriculture Market Committee and does not fall under the Motakondur Village of Motakondur Mandal of Alair Agriculture Market Committee and therefore, the appellant is not entitled to be appointed as Vice-Chairman of Alair Agriculture Market Committee.

6. By way of reply, the learned counsel for the appellant has referred to the Declaration Certificate at Page No.47 of the material papers, which was filed by respondent No.1/writ petitioner. The said Certificate was issued by the Naib Tahsildar, Motakondur Mandal, Yadadri Bhongir District showing that the appellant is a resident of Katepally Village of Motakondur Mandal. Further, reference is also made to the Declaration Certificate at Page No.55 issued by the Tahsildar, Motakondur Mandal, Yadadri Bhongir District showing the residence of the appellant at Motakondur Village of Motakondur Mandal.

7. Upon perusing both certificates issued by the Naib Tahsildar and the Tahsildar of Motakondur Mandal, Yadadri Bhongir District, we are of the considered opinion that said certificates showing different residences of the appellant are not considered by the learned Single Judge and therefore no reason is given for coming to a conclusion that the appellant is not a resident of villages falling under Alair Agriculture Market Committee. As such, we deem it necessary to remand the matter back to the learned Single Judge for deciding on the certificates produced at Page Nos.47 and 55 by the rival parties showing the residence of appellant at different villages i.e., Katepally and Motakondur, falling under different Agriculture Market Committees.

8. Accordingly, the Writ Appeal is disposed of setting aside the impugned order dated 18.02.2025 in W.P.No.35311 of 2024 and the matter is remitted back to the learned Single Judge to consider the aforesaid certificates and decide afresh.

As a sequel, Miscellaneous Petitions, pending if any, stand disposed of.

**SD/- T. KRISHNA KUMAR
JOINT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. The APC and Secretary, Agriculture and Cooperation Marketing-I, Dept Dr.B.R.Ambedkar Secretariat Buildings, Saifabad, Hyderabad.
2. The Director of Agriculture Marketing (FA C), Nampally Station Road, Hyderabad.
3. The District Collector and Magistrate, (Agriculture, Co-operation and Marketing) Yadadri Bhuvanagiri District.
4. The Secretary, Agriculture Marketing Committee, Alair, Yadadri Bhuvanagiri District.

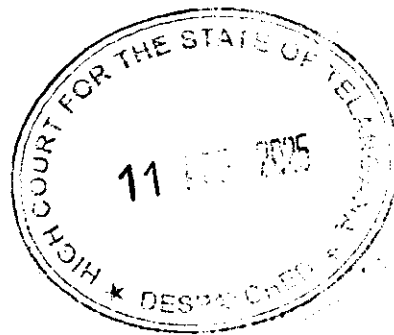
5. The Section Officer, Writ DB Section, High Court for the State of Telangana at Hyderabad.
6. The Section Officer, Posting Section, High Court for the State of Telangana at Hyderabad.
7. The Section Officer, NON-SERVICE, High Court for the State of Telangana at Hyderabad.
8. One CC to SRI. C RUTHWIK REDDY Advocate [OPUC]
9. One CC to SRI N. UMA SHANKAR SC FOR AMC [OPUC]
10. One CC to SRI. K JAGADEESHWARA RAO Advocate [OPUC]
11. Two CCs to GP for AGRICULTURE, High Court for the State of Telangana at Hyderabad. [OUT]
12. Two CD Copies

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HIGH COURT

DATED:08/04/2025



JUDGMENT

WA.No.374 of 2025

**DISPOSING THE WRIT APPEAL
WITHOUT COSTS**

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S.M.
11/11/25